

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 120

CP (IB) No. 75/Chd/Pb/2023

IN THE MATTER OF:
Bank of Maharashtra

...

Petitioner

Versus

Neeraj Saluja

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 24.04.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the RP

: Mr. Raghav Kakkar, Advocate

For the Personal
Guarantor

: Mr. Anand Chhibbar, Senior Advocate with Mr.
Vaibhav Sahni, Advocate

ORDER

The affidavit of service has been filed by the RP vide diary No. 00008/1 dated 29.02.2024. The same is taken on record.

Heard the submissions made by the Ld. counsel for the Personal Guarantor. Ld. counsel for the Personal Guarantor has prayed for time to file his stand in the matter. Let this matter be posted on 08.05.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)